

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Seventy Seventh Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1984

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SEVENTY-SEVENTH REPORT

(Presented on 25-7-1984)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf present this Seventy-seventh Report.

2. The Committee met on 24 July, 1984 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1984 (*Amendment of Seventh Schedule*) by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 123 and 213*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1984 (*Amendment of Seventh Schedule*) by Shri Chitta Basu.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer the residuary powers from the Union List to the State List.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 123 and 213*) by Shri Chitta Basu.

The Bill seeks to amend articles 123 and 213 of the Constitution with a view to provide that the President and Governors of States shall not promulgate Ordinances when either of the two Houses of Parliament or of State Legislatures respectively are in Session.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that, all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

24 July, 1984
2 Sravana, 1906 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Removal of Farmers Indebtedness Bill, 1984 by Shri Uttamrao Patil.	41 of 1984	B	2 hours
2.	The Freedom of Information Bill, 1984 by Dr. Subramaniam Swamy.	35 of 1984	B	2 hours
3.	The Regulation and Control of Technical Servicing Units Bill, 1984 by Shrimati Jayanti Patnaik.	39 of 1984	B	2 hours
4.	The Constitution (Amendment) Bill, 1984 (<i>Amendment of article 169</i>) by Shri Ghitta Basu.	33 of 1984	B	2 hours